

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SAAR ESTATES PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	SAAR ESTATES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	20/04/1999
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC-DELHI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U70109DL1999PTC099370
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	6-C, WHITE HOUSE BHAGWAN DAS ROAD, MANDI HOUSE, NEW DELHI-110001
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	18/03/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: Dr. LEKHRAJ BAJAJ ADDRESS: 107, Agarwal Prestige Mall, Adjoining to M2K, Pitampura, New Delhi-110034 E-MAIL ID: lekhrajbajaj@rediffmail.com TELEPHONE NO.: 9810109335 REGISTRATION NO. : IBBI/IPA-002/IP-N00039/2016-17/10078
8.	LAST DATE FOR SUBMISSION OF CLAIMS	17/04/2025

Notice is hereby given that the SAAR ESTATES PRIVATE LIMITED has commenced voluntary liquidation on 18/03/2025.

The stakeholders of SAAR ESTATES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 17/04/2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Dr. LEKHRAJ BAJAJ

(Liquidator)

Regn. No. : IBBI/IPA-002/IP-N00039/2016-17/10078

AFA Valid till 31.12.2025

Email Id: lekhrajbajaj@rediffmail.com

Date: 20/03/2025

Place: Delhi

FINANCIAL EXPRESS

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SAAR ESTATES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate person	SAAR ESTATES PRIVATE LIMITED
2. Date of incorporation of corporate person	20/04/1999
3. Authority under which corporate person is incorporated / registered	ROC-DELHI
4. Corporate Identity Number / Limited Liability Identity number of corporate person	U70109DL1999PT0099370
5. Address of the registered office and principal office (if any) of corporate person	G-6, WHITE HOUSE BHAGWAN DAS ROAD, MANDI HOUSE, NEW DELHI-110001
6. Liquidation commencement date of corporate person	18/03/2025
7. Name, address, email address, telephone number and the registration number of the liquidator	NAME: Dr. LEKHRAJ BAJAJ ADDRESS: 107, Agarwal Prestige Melli, Adjoining to M2K, Pitampura, New Delhi-110034 E-MAIL ID: lekhrabajaj@rediffmail.com TELEPHONE NO.: 9810109335 REGISTRATION NO.: IBB/IPA-002/IP-N00039/2016-17/10078
8. Last date for submission of claims	17/04/2025

Notice is hereby given that the **SAAR ESTATES PRIVATE LIMITED** has commenced voluntary liquidation on **18/03/2025**.
The stakeholders of **SAAR ESTATES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **17/04/2025**, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Dr. LEKHRAJ BAJAJ
(Liquidator)
Regn. No.: IBB/IPA-002/IP-N00039/2016-17/10078
AFA Valid till 31.12.2025
Email Id: lekhrabajaj@rediffmail.com
Date: 20/03/2025
Place: Delhi

IndusInd BankFRR Group, 11th Floor
New Tower, Bhikaji Ch**[Rule 8(1)] POSSESSION NOTICE (for immovable property)**

Whereas, The undersigned being Authorised Officer of **IndusInd Bank Limited** under the Securitization of Assets & Enforcement of Security Interest (SARFAESI) Act 2002 and in exercise of powers conferred on him under section 13(12) of the Security Interest (Enforcement) Rules, 2002 issued a demand notices dated 25.07.2024 to the mortgagor mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the notice. The Borrower, Guarantor(s) & Mortgagor(s) having failed to repay the amount, notice is hereby given to the mortgagor(s) & the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Act. The Borrower, Guarantor(s), Mortgagor(s) in particular and the public in general is hereby cautioned that any dealings with the property will be subject to the charge of the **IndusInd Bank Limited**.

Name of Borrower/ Guarantors / Mortgagor	Date of Demand Notice	Date of Possession	Amount in Demand Notice
M/s Ganpati Packaging, Mr. Suman Chand Garg, Mrs. Urmila Devi and Mr. Bhuvnesh	25.07.2024	19.03.2025	Rs. 1,05,41,820.16 (Rupees One Crore Five Lakh Forty One Thousand Eight Hundred Twenty and Paise Sixteen only) as on 30.06.2024 together with further interest from 01.07.2024 plus cost, charges and expenses etc. thereon.
M/s Mishka Enterprises, Mr. Bhuvnesh Garg, Mrs. Urmila Devi and Mr. Suman Chand Garg	25.07.2024	19.03.2025	Rs. 78,46,028.93 (Rupees Seventy Eight Lakh Forty Six Thousand Twenty Eight and Paise Ninety Three only) as on 30.06.2024 together with further interest from 01.07.2024 plus cost, charges and expenses etc. thereon.

Date: 20.03.2025

Place: Delhi

PUBLIC NOTICE

(Form URC-2 as per Companies Act, 2013)

M/s Marigold Group (a partnership firm), having its registered office at **C-208, Pocket-B, Mayur Vihar-II, Delhi-110091**, has applied for its conversion into a private limited company under the name **M/s United Marigold Private Limited**, having registered address **C-208, Pocket-B, Mayur Vihar-II, Delhi-110091** in accordance with the provisions of Section 366 of the Companies Act, 2013, read with the Companies (Authorized to Register) Rules, 2014.

The firm was originally established as a partnership, and its esteemed partners, **Mr. Utkarsh Sharma and Ms. Antara Sharma**, have consented to this conversion. The principal objective of the company shall remain in line with its existing operations, with enhanced governance and operational efficiency.

Any person who has any objection to such a conversion is hereby requested to communicate their objections, if any, along with supporting documents to the Registrar of Companies, Delhi, within **21 days** of this notice.

For further details, please contact:

United Marigold Private Limited

C-208, Pocket-B, Mayur Vihar-II, Delhi-110091

Email - utkarshsharma2024@gmail.com

Issued on: 11-03-2025

**By Order of the management
United Marigold Private Limited**

**बैंक ऑफ इंडिया
Bank of India****BOI**Branch:- Mathura
Add.- K.C. Mansion Building,
Junction Road, Near Dr. Gopal
Eye Centre, Mathura-281001**POSSESSION NOTICE (For Immovable Property) (Under Rule 8)**

WHEREAS, The undersigned being the authorized Officer of the **Bank of India**, under the Securitization of Financial Assets & Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred on him under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices to the Guarantors/ Mortgagors and also owner of the property (secureties) to repay the amounts mentioned in the notice within 60 days from the date of receipt of the notice.

The Borrowers having failed to repay the amounts, notice is hereby given to the Borrowers/Guarantors and the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the security Interest (Enforcement) rules, 2002. The Borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property with the property will be subject to the payment on notice amount and interest thereon to the Bank. The undersigned is invited to the provision of Sub-Section (8) of section - 13 of the Act, in respect of time available, to redeem the property.

Name of the Borrowers & Guarantors	Description of Mortgaged Property	Date of Demand Notice
BRANCH: MATHURA		
Mrs. Shiya Devi W/o Mr. Peetam Singh, R/o House No. 150, Narsi Puram Colony, Ronchi Bangar, Mathura-281006	All that part and parcel of immovable property situated at Plot No. 150, Mauza Ronchi Bangar, Inside Narsipuram Colony, Teh & Dist- Mathura, Name of the Owner/Mortgagor - Mrs. Shiya Devi W/o Mr. Peetam Singh., Area - 180.00 Sq. mt., Boundaries: East- Plot No. 164, West- Road, North- Plot No. 149, South- Plot No. 151	31.12.2024
Date: 20.03.2025		Place: Mathura

JANA SMALL FINANCE BANK

(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: 16/12, 2nd Floor, W.E.A.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from **Jana Small Finance Bank Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with Rule 2002, issued Demand notice calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors as mentioned in column 1 of the notice to repay the amount mentioned in the notice within 60 days from the date of notice, but the notices could not be served on some of them for the following reasons:

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced
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